

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-148/ND/2020**

IN THE MATTER OF:

M/s. SKG Assets & Holding Pvt. Ltd.

...PETITIONER

Vs.

M/s. RFB Latex Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 22.01.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

**:Ms. Akanksha Choudhary,
Advocate**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the petitioner. Counsel for the petitioner seeks time to file the additional affidavit on the point of whether the debt comes under the Financial Debt or not. Matter is adjourned to 07.02.2020.



**(V.K. Subburaj)
Member (T)**



**(Abni Ranjan Kumar Sinha)
Member (J)**